

IN THE NATIONAL COMPANY LAW TRIBUNAL : NEW DELHI

COURT-III

Appeal No.181/2017

In the matter of :

Exhar Formulations (P) Limited

....PETITIONER

SECTION :

Under Section 252

Order delivered on 15.1.2018

Coram :

R. VARADHARAJAN,
Hon'ble Member (Judicial)

For the Petitioner /applicant : -

For the Respondent/Corporate Debtor :

For the Intervener

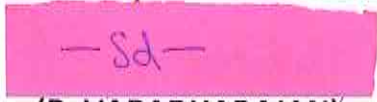
: Mr. Manish Raj, Company Prosecutor
Ms. Lakshmi Gurung, Standing Counsel,
Income tax Department.

ORDER

Learned Sr. Standing Counsel for the Income tax Department is present and seeks some time to comply with the directions passed by this Tribunal on 18.12.2017. Ld. Company Prosecutor is also present. In terms of the representation made by the Ld. Senior Standing Counsel appearing for the Income tax Department, who further seeks 3 weeks time which is granted.

List on 07.2.2018.

Surjit
15.1.2018


(R. VARADHARAJAN)
MEMBER (JUDICIAL)